

ACT No. XIV. OF 1849.

*Passed by the Hon'ble the President of the Council of India
in Council, on the 25th August 1849, with the assent
of the Most Noble the Governor General of India.*

To punish tampering with the Army or Navy.

WHEREAS the laws in force for punishing mutiny and sedition do not sufficiently provide for the punishment of all persons endeavouring to stir up mutiny and sedition among the Forces of the East India Company, or to seduce them from their allegiance and duty, It is enacted as follows:

I. Every person, who maliciously and advisedly endeavours to seduce any person or persons, serving or engaged to serve in the Military or Naval Forces of the East India Company, from his or their allegiance to her Majesty, or duty to the said Company, or who endeavours to stir up any person or persons belonging to either of the said Services, to commit any act of mutiny, or to make or endeavour to make any mutinous assembly, or to commit any

torious or mutinous practice whatsoever, shall, on conviction, suffer transportation

ACT No. XIII. OF 1849.

brought, or if after action brought a sufficient sum of money, shall have been paid into Court, with costs, by or on behalf of the Defendant.

XXIX. The term alimentary Salt as used in this Act shall be held to include and apply to Noonchye, Puckwah, and every other kind of salt substance, used as a seasoning for food.

*Passed
in C
of th*

WHEN
sufficiently
mutiny a
seduce th

I.
any perso
Forces of
or duty t
persons b
or to mal
itorous